

15.50 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 270 and insertion of new article 364A).

श्री रण बहादुर सिंह (सिधी) :  
उपाध्यक्ष महोदय, मैं भारत के संविधान का  
और संशोधन करने वाले विधेयक को  
पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री रण बहादुर सिंह : मैं विधेयक  
पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 171)

SHRI SEZHIYAN (Kumbakonam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted.*

SHRI SEZHIYAN: I introduce the bill.

MR. DEPUTY-SPEAKER: Shri Limaye. He is not here.

PROF. NARAIN CHAND PARASHAR (Hamirpur): I had introduced a Bill for the amendment of the

Constitution by insertion of a clause in article 371(f). I do not know what has happened to it. It is being delayed. I want to know its fate, whether it has been accepted or not.

MR. DEPUTY-SPEAKER: You have introduced the Bill. You know the procedure that if you have introduced the Bill and if the Bill has been put in Category "B", then it has to win a place in the ballot. If your Bill has won a place in the ballot and it comes before the House for consideration, it is at that stage that the recommendation of the President, if necessary, should be before us. I do not think that stage has come. I want to know whether it has won a place in the ballot.

PROF. NARAIN CHAND PARASHAR: It has not.

MR. DEPUTY-SPEAKER: In any case it requires the President's recommendation. There are complaints from Members that the Ministries are tardy in getting the recommendation from the President. I would like all the Ministries to take notice of this and to give us no cause for complaint (Interruptions).

What is the confusion? I have stated that the Bill has been introduced. The Bill has not yet come up for consideration because it has not got priority in the ballot, but even so, suppose it gets priority in the ballot, it will require the President's recommendation and his complaint is that the President's recommendation has not been obtained. I was saying that there have been other occasions, and these occasions are increasing, when Members have come with complaints that the Ministries are being tardy in getting the recommendation from the President and I was saying that this is not a desirable thing and we would like to hear less of these complaints in future.

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†Introduced with the recommendation of the President.